

ITEM NO.8

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION(S)(CIVIL) NO(S). 809/2025

KAAVYA MUKHERJEE SAHA

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

FOR ADMISSION

IA No. 205041/2025 - EXEMPTION FROM FILING O.T.

Date : 01-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Gopal Sankaranarayanan, Sr. Adv.

Mr. Imran Ahmed, Adv.

Mr. R Jude Rohit, Adv.

Mr. Vishal Sinha, Adv.

Ms. Yashodhara Singh, Adv.

Mr. Pradyut Kashyap, Adv.

Ms. Himani Chaudhary, Adv.

Mr. Subhash Budhiraja, Adv.

Mr. Avinash Pandey, Adv.

Mr. Anil Kumar, AOR

For Respondent(s) :

UPON hearing the counsel, the Court made the following

O R D E R

1. Issue notice, returnable in six weeks.
2. In addition to the usual mode, liberty is granted to the petitioner(s) to serve notice through the Central Agency/Standing Counsel for the respondent(s).

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR